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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 545/2022 & CM APPL. 55253-54/2022**

PRINCIPAL COMMISSIONER OF
INCOME TAX, DELHI-4

..... Appellant

versus

M/S HCL COMNET SYSTEMS
AND SERVICE LTD

..... Respondent

+ **ITA 546/2022 & CM Nos.55255-56/2022**

PRINCIPAL COMMISSIONER OF
INCOME TAX, DELHI-4

..... Appellant

versus

M/S HCL COMNET SYSTEMS AND SERVICE LTD... Respondent

+ **ITA 548/2022 & CM Nos.55269-70/2022**

PRINCIPAL COMMISSIONER OF
INCOME TAX, DELHI-4

..... Appellant

versus

M/S HCL COMNET SYSTEMS
AND SERVICES LTD

..... Respondent

+ **ITA 549/2022 & CM Nos.55281-82/2022**

PRINCIPAL COMMISSIONER OF
INCOME TAX, DELHI-4

..... Appellant

versus

M/S HCL COMNET SYSTEMS AND SERVICE LTD... Respondent



+ **ITA 550/2022 & CM Nos.55283-84/2022**

PRINCIPAL COMMISSIONER OF
INCOME TAX, DELHI-4

..... Appellant

versus

M/S HCL COMNET SYSTEMS AND SERVICE LTD... Respondent

Present : Mr Ajit Sharma, Sr. Standing Counsel for the
appellant/revenue.

Mr Aditya Vohra, Adv. for the respondent.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

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20.12.2022

[Physical Hearing/Hybrid Hearing (as per request)]

CM No.55253/2022 in ITA 545/2022

CM No.55255/2022 in ITA 546/2022

CM No.55269/2022 in ITA 548/2022

CM No.55281/2022 in ITA 549/2022

CM No.55283/2022 in ITA 550/2022

1. Allowed, subject to the appellant filing legible copies of the annexures, at least three days before the next date of hearing.

CM No.55254/2022 in ITA 545/2022

CM No.55256/2022 in ITA 546/2022

CM No.55270/2022 in ITA 548/2022

CM No.55282/2022 in ITA 549/2022

CM No.55284/2022 in ITA 550/2022

2. These are the applications moved on behalf of the appellant/revenue seeking condonation of delay in re-filing the appeals.

ITA 545/2022 & connected matters

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3. Mr Aditya Vohra, who appears on behalf of the respondent/assessee, says that he does not oppose the prayer made in the above-captioned applications.

3.1 The delay in re-filing the appeals is, accordingly, condoned.

4. The above-captioned applications are disposed of.

ITA 545/2022

ITA 546/2022

ITA 548/2022

ITA 549/2022

ITA 550/2022

5. Mr Ajit Sharma, who appears on behalf of the appellant/revenue, says that these cases have been recently allocated to him and therefore, he would require further time to examine the files.

6. The request for accommodation is not opposed by learned counsel for the respondent/assessee.

7. List the above-captioned matters on 24.02.2023.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

DECEMBER 20, 2022

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Click here to check corrigendum, if any